

**GOVERNMENT OF INDIA**  
**MINISTRY OF HUMAN RESOURCE DEVELOPMENT**  
**RAJYA SABHA**  
**QUESTION NO 06.08.2010**  
**ANSWERED ON**  
**LEGISLATION FOR FOREIGN EDUCATIONAL INSTITUTIONS .**

1432

Shri Ali Anwar Ansari

Will the Minister of RURAL DEVELOPMENT HUMAN RESOURCE DEVELOPMENT be pleased to state :-

- (a) whether Government is bringing any legislation to allow foreign educational institutions to run their institutions in the country;
- (b) if so, whether under the proposed legislation educational institutions currently operating in the country can figure in the definition of foreign educational institutions through coordination or by making an agreement with them; and
- (c) whether Government has made provision of reservation in the proposed legislation for Scheduled Castes/Scheduled Tribes and Other Backward Classes?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT

(SMT. D. PURANDESWARI)

(a) to (c): A legislative proposal for regulating entry and operations of foreign educational institutions in India has been introduced in Parliament on 3rd May, 2010. Provisions of the Bill can take effect only subject to approval by Parliament.

A non-discriminatory approach has been envisaged in the proposed legislation and Foreign Educational Providers shall have national treatment in the application of all laws as are applicable to private educational institutions in the country.